

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE
TRIBUNAL
BANGALORE**

REGIONAL BENCH - COURT NO. 1

Service Tax Appeal No. 1792 of 2012

(Arising out of Order-in-Appeal No.145/2012 dated 09.03.2012
passed by the Commissioner of Central Excise (Appeals),
Mangalore.)

**M/s. Karnatka Fisheries
Development Corporation Ltd.**
Malpe Fishing Harbour,
Malpe.
Udupi.

Appellant(s)

VERSUS

The Commissioner of Central Excise
7th Floor, Trade Centre,
Bunts Hostel Road,
Mangalore - 575 003.

Respondent(s)

APPEARANCE:

None for the Appellant.

Shri M. Sreekanth, Asst. Com. (AR) for the Respondent.

CORAM:

**HON'BLE MR. P. A. AUGUSTIAN, MEMBER (JUDICIAL)
HON'BLE MRS. R. BHAGYA DEVI, MEMBER (TECHNICAL)**

FINAL ORDER NO. 21922 / 2025

DATE OF HEARING: 28.11.2025

DATE OF DECISION: 28.11.2025

PER: R. BHAGYA DEVI

Learned Authorised Representative (AR) for the Revenue
submits that they have availed the Sabka Vishwas (Legacy
Dispute Resolution) Scheme, 2019, which has been accepted by

the Department and discharge certificate has also been issued by the Designated Committee, which has also been produced on record. In view of the discharge certificate, the appeal is dismissed as deemed to be withdrawn.

(Dictated and pronounced in Open Court)

(P. A. AUGUSTIAN)
MEMBER (JUDICIAL)

(R. BHAGYA DEVI)
MEMBER (TECHNICAL)

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